### GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

### LOK SABHA

# UNSTARRED QUESTION NO. 4170 TO BE ANSWERED ON MARCH 19, 2020

### VACANT LANDS FOR AFFORDABLE HOUSING

#### NO. 4170. SHRIMATI VANGA GEETHA VISWANATH :

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the steps being taken to use vacant lands of SEZs for affordable housing;
- (b) the details of such housing undertaken during the last three years and the current year, State-wise along with funds sanctioned/spent thereon including Andhra Pradesh and Telangana; and
- (c) the details of demands of various States pending with Union Government in this regard and by when action will be taken against each proposal?

#### ANSWER

## THE MINISTER OF STATE (INDEPENDENT CHARGE)OF THE MINISTRY OF HOUSING and URBAN AFFAIRS

#### (SHRI HARDEEP SINGH PURI)

(a) to (c) Land and Colonization are State subjects and hence fulfilling the requirement of housing for the people of the State is the responsibility of the State Government. The Union Government, however, through its programmatic intervention assists the States/UTs in their efforts for providing houses to the needy people. The Pradhan Manti Awas Yojana (Urban) [PMAY (U)] launched in June 2015 aims at providing Central Assistance to implementing agencies through States and UTs for providing houses to all eligible families/beneficiaries by 2022. The scheme of PMAY (U) focuses to cover the entire urban area consisting of all statutory towns and planning areas including Urban Development Authorities (UDAs) notified with respect to the Statutory Towns, and which surround the concerned municipal areas. The scheme guidelines does not provide for any restriction for States/UTs to consider projects for Affordable Housing under the scheme in the vacant land of SEZs in urban area.

The Ministry has considered all the project proposals submitted by the States/UTs so far under PMAY (U). The details of such housing projects considered duringthe last three years and the current year, State-wise, including Andhra Pradesh and Telangana, along with funds sanctioned/spent thereon are given at Annexure. The Ministry does not separately maintain any data regarding projects taken up by States/UTs under the scheme in SEZs.

\* \* \* \* \*

#### Annexure referred in reply to LSQ No 4170 due for 19-03-2020

State/UT wise details of Physical and Financial Progress achieved in affordable housing under PMAY(U) during the last three years and current year

Sr. No.	State/UT	Houses Sanctioned (Nos)	Houses Grounded (Nos)*	Houses Completed (Nos)*	Central Assistance Sanctioned (Nos)	Central Assistance Released (Nos)
1	A&N Island (UT)	1,387	811	795	27.34	18.60
2	Andhra Pradesh	18,14,724	7,53,754	3,20,773	27,372.53	7,153.10
3	Arunachal Pradesh	5,694	4,684	1,511	85.42	81.46
4	Assam	1,17,559	51,205	17,715	1,768.52	826.12
5	Bihar	2,76,475	1,32,046	63,603	4,195.27	1,729.31
6	Chandigarh (UT)	367	367	5,327	8.16	8.16
7	Chhattisgarh	2,50,082	1,81,180	78,379	3,770.96	1,687.28
8	D&N Haveli (UT)	4,563	4,286	2,407	85.59	69.03
9	Daman & Diu (UT)	1,326	976	851	24.66	19.26
10	Delhi (NCR)	17,716	17,716	29,196	402.16	402.16
11	Goa	858	800	799	19.21	18.67
12	Gujarat	5,56,937	5,12,532	3,70,283	10,254.87	7,079.92
13	Haryana	2,66,208	45,097	21,667	4,099.97	727.87
14	Himachal Pradesh	8,737	7,065	3,330	135.32	83.02
15	J&K (UT)	54,661	24,185	5,475	826.25	186.43
16	Jharkhand	1,88,157	1,31,367	73,524	2,800.76	1,589.34
17	Karnataka	6,16,268	3,60,151	1,62,435	9,526.24	3,223.53
18	Kerala	1,28,418	94,549	69,091	2,002.77	1,221.72
19	Ladakh (UT)	1,408	779	308	20.70	11.01
20	Lakshadweep (UT)	-	-	-	-	-
21	Madhya Pradesh	7,39,236	5,98,226	3,07,873	11,466.67	6,405.68
22	Maharashtra	11,93,891	4,31,191	2,66,527	18,721.85	6,114.43
23	Manipur	42,825	29,742	3,069	642.75	237.04
24	Meghalaya	4,762	886	776	72.03	8.13
25	Mizoram	19,972	10,527	2,734	302.37	102.17
26	Nagaland	30,947	17,395	2,253	464.27	150.13
27	Odisha	1,37,487	94,515	66,004	2,071.35	993.26
28	Puducherry (UT)	13,498	9,450	2,839	205.46	112.36
29	Punjab	92,218	45,067	21,446	1,442.54	478.17
30	Rajasthan	1,70,573	74,173	56,003	2,793.38	1,150.99
31	Sikkim	538	308	76	8.21	3.35
32	Tamil Nadu	7,33,844	5,45,148	2,58,865	11,292.00	5,070.84
33	Telangana	1,38,107	1,75,283	99,866	2,305.07	1,569.45
34	Tripura	79,081	50,335	41,008	1,210.13	715.70
35	Uttar Pradesh	15,70,897	9,78,871	4,27,480	24,004.71	10,189.96
36	Uttarakhand	34,789	17,803	13,390	569.62	304.57
37	West Bengal	3,38,642	2,98,559	1,69,253	5,276.58	3,371.34
	Total	96,52,852	57,28,481^	29,94,383^	1,52,868.51^	65,706.44^

\* Includes incomplete works of earlier JnNURM taken up after 2014.

^ Includes acquisition of 27,452 houses by beneficiaries and Interest subsidy of Rs. 2,593.00 cr released recently under CLSS to Central Nodal Agencies (CNAs)